



महाराष्ट्र शासन राजपत्र

असाधारण भाग आठ

वर्ष १, अंक ३]

मंगळवार, मार्च ३, २०१५/फाल्गुन १२, शके १९३६

[पृष्ठे २, किंमत : रुपये २७.००

असाधारण क्रमांक ८

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधी व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Land Revenue Code (Second Amendment) Act, 2012 (Mah. Act No. IV of 2015), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

M. A. SAYEED,
Principal Secretary and R.L.A. to Government,
Law and Judiciary Department.

MAHARASHTRA ACT No. IV OF 2015.

(First published, after having received the assent of the President in the " Maharashtra Government Gazette ", on the 3rd March 2015).

An Act further to amend the Maharashtra Land Revenue Code, 1966.

Mah. WHEREAS it is expedient further to amend the Maharashtra Land Revenue
XLI of Code, 1966, for the purposes hereinafter appearing; it is hereby enacted in the
1966. Sixty-third Year of the Republic of India as follows :—

1. This Act may be called the Maharashtra Land Revenue Code (Second Short title. Amendment) Act, 2012.

(१)

Insertion of
section 37A
in Mah.
XLI of
1966.

Restrictions
on sale,
transfer,
redevelopment,
change of
use, etc., in
relation to
Government
land and
nazul land.

2. After section 37 of the Maharashtra Land Revenue Code, 1966, the following section shall be inserted, namely :—

Mah.
XLI
of
1966.

“ 37A. (1) Every sale, transfer, redevelopment, use of additional Floor Space Index (FSI), transfer of Transferable Development Rights (TDR) or change of use of any Government land in Amravati and Nagpur Revenue Divisions including the Mumbai City and Revenue Divisions in the State, which is granted for various purposes under the provisions of this Code or rules made thereunder or any law relating to land revenue, before the commencement of this Code, including the *nazul* lands in Amravati and Nagpur Revenue Divisions shall be subject to taking the prior permission of the State Government.

(2) The State Government shall, while granting such permission as required under sub-section (1), recover such premium or charge and share of unearned income subject to such terms and conditions as may be specified, by general or special order, issued by the Government, from time to time :

Provided that, if the provisions of this section or of any such orders issued thereunder are inconsistent with the terms and conditions of the order of land grant or the lease deed executed prior to the commencement of the Maharashtra Land Revenue Code (Second Amendment) Act, 2012, the terms and conditions of such order of land grant or lease deed shall prevail :

Mah.
IV of
2015.

Provided further that, case of the *nazul* lands in Amravati and Nagpur Revenue Divisions, the Provisions of sub-section (1) shall not be applicable with retrospective effect.

Explanation.—For the purpose of this section,—

(a) “ Government land ” includes the Government land or part of such land or building erected on such land or part thereof or any right or any benefit arising out of or share in relation to such land or building or part of such land or building ;

(b) “ *nazul* land ” means the type of Government land used for non-agricultural purpose such as building, road, market, playground or any other public purpose or the *nazul* land which has potential for such use in future including such lands granted on long or short term lease or on no compensation agreement. ”.